

FORM A
PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India
 (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF M/S PSA IMPEX PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of Corporate Debtor	M/S PSA IMPEX PRIVATE LIMITED
2. Date of Incorporation Of Corporate Debtor	17.10.2005
3. Authority Under Which Corporate Debtor Is Incorporated / Registered	Registrar of Companies- Delhi
4. Corporate Identity No./Limited Liability Identification No. of corporate debtor	U51909DL2005PTC141814
5. Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Registered Office:- Flat No. 118A, G.F., Pocket 6, MIG Flat, Mayur Vihar, Phase-III, Delhi New Delhi DL 110096 IN Project Address:- "Sampada Liva" GH:- 06B, CHI-05, Express way Greater Noida, Gautam Budh Nagar, Uttar Pradesh India
6. Insolvency commencement date in respect of Corporate Debtor	18.04.2022
7. Estimated date of closure of insolvency resolution process	15.10.2022
8. Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Mr. Prabhat Ranjan Singh Regn. No: IBB/IPA-002/IP-N00428/2017-18/11239
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: Chamber No.119, C.K. Daphtary Block, Supreme Court of India, Tilak Lane, New Delhi, National Capital Territory of Delhi, 110001 Email: Prabhat.rs.advocate@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: Resurgent Resolution Professionals LLP (IPE) 905, 9th Floor, Tower C, Unitech Business Zone Nirvana Country Sector-50, Gurugram-122018. Email: psa.impex@resurgentpr.com
11. Last date for submission of claims	03.05.2022
12. Classes of creditors, if any, under clause(b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Real Estate Allottees whose dues are outstanding as on Insolvency Commencement Date, i.e. 18.04.2022
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Mr Atiuttam Prasad Singh (IBBI/IPA-001/IP-P-01914/2019 -2020/12914) Email: atiuttamsingh@gmail.com 2. Mr. Akarsh Kashyap (IBBI/IPA-001/IP-P00566/2017-2018/11042) Email: akashyap2002@yahoo.com 3. Mr. Harish Chander Arora (IBBI/IPA-003/IP-N00077/2017-18/10700) Email: harisharora2012@gmail.com
14. (a) Relevant Forms And (b) Details Of Authorized Representative Are Available	(a) IBB Downloads Resurgent (b) Details also available at: 905, 9th Floor, Tower C, Unitech Business Zone Nirvana Country Sector-50, Gurugram-122018

Notice is hereby given that the Hon'ble National Company Law Tribunal, Bench-III, New Delhi has ordered the commencement of a corporate insolvency resolution process of the **M/S PSA Impex Private Limited on 18.04.2022.**

The creditors of **M/S PSA Impex Private Limited (Under CIRP)** are hereby called upon to submit their claims with proof on or before 03rd May, 2022 to the interim resolution professional at the address mentioned against entry No.10.

The claims may be submitted in specified form in terms of regulation 7,8,9 and 9A of The Insolvency and Bankruptcy Board of India (Insolvency Process for Corporate Persons), Regulations, 2016 by the Operational Creditors (except workman & employees) in "FORM B", Financial Creditors in "FORM C", Home Buyers in "FORM CA", Workman & Employees " FORM D", Authorised Representative of Workman and Employees in "FORM E" and Any other stakeholder in "FORM F"

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class Real estate allottees in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

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Prabhat Ranjan Singh
 Interim Resolution Professional
PSA Impex Private Limited (under CIRP)
IBBI/IPA-002/IP-N00428/2017-18/11239
 Date:-20.04.2022

Place: New Delhi

